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that there is not a single family station where families are allowed to go and stay. During my earlier visit to this area, one plea made by the people was that they should have families with them to avoid various problems which are created locally. I would, therefore, ask the Minister whether there is any time-bound programme—the Prime Minister is here—to see that the families go and stay there so that there is more contact between the families of the Army and the loca people.

SHRI SHIVRAJ V. PATIL: Sirwhen the family station is there, certain kinds of facilities are made available.

MR. CHAIRMAN: The question is, first there is no family station.

SHRI SHIVRAJ V. PATIL: I coming to that. Housing recommodation has to be made available as also the transport system, hospital school. When school facilities there generally . . . (Interruptions) if the school facility is not available generally it is not treated as family station. This is so even if all other things are available but the school facilities are not available. In the northeastern region, we have other facilities, but because some school arrangements are not there, they are not treated as family stations But we have other facilities available where family members can go and stay with them. I have given the categories of the accommodation made available to them. Some families can so there and stay with the soldiers. We do share the concern shown by the hon. Members when they say that we should take steps to see that more houses are constructed for the family meinbers. I have informed the House that we have spent about Rs. 31 crores for constructing housing accommodation. (Interruptions) We would certainly take steps to see that family accommodation is made available.

SHRIMATI MARGARET ALVA: My question was, how many are considered family stations, how many family stations are there in the north-eastern region?

SHRI SHIVRAJ V. PATIL: I with collect the information and give your

MR. CHAIRMAN: Question No. 226..

Boundary disputes between States

*226. SHRIMATI MONIKA DAS:† SHRI ABDUL REHMAN. SHEIKH:

Will the Minister of HOME AF-FAIRS be pleased to state:

- (a) whether it is a fact that bound ary disputes persist between different States; and
- (b) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b) Boundary disputes between the following States, involving territorial claims counter-claims, are pending:—

- (i) Maharashtra and Karnataka;
- (ii) Karnataka and Keraia;
- (iii) Assam and Nagaland; and
- (iv) Punjab, Haryana and Hima-chal Pradesh.

SHRIMATI MONIKA DAS: Sir,... (Interruptions).

SHRI NAGESHWAR PRASAD SHA-HI: What about Uttar Pradesh-Bihar? (Interruptions).

SHRI B. D. KHOBRAGADE: What about Maharashtra-Karnataka? (Interruptions).

SHRI NAGESHWAR PRASAD SHA-HI: Has the Minister any knowledge about U.P.-Bihar? (Interruptions)

SHRIMATI MONIKA DAS: Sir. what is this? (Interruptions).

MR. CHAIRMAN: You ask your supplementary. You have opened the Pandoras Box. You close it.

[†]The Question was actually asked on the floor of the House by Shrimati Monika Das.

SHRIMATI MONIKA DAS: I would like to know whether there is any proposal under the Government's consideration to set up a commission order to settle boundary aisputes. It so, that are the details in this regard? Sir, I would like to know particularly about my State Karnataka, the Bclgaum dispute with Maharashtra and the Kasargod dispute with Kerala. So I would like to know whether the Government...(Interruptions) Please, you must hear first; then you can fight, So, has the Government taken any decision to maintain the status quo there? Are they maintaining status quo or not?

SHRI YOGENDRA MAKWANA: Sir, these disputes can be resolved only with the willing co-operation of the States. And the Government is trying to settle the disputes between the States.

SHRIMATI MONIKA DAS: My second question. If so, what are the details for it? I want the details for that in every States.

SHRI YOGENDRA MAKWANA: Sir, I said that there are different disputes regarding the boundaries in different States. Some hon, Members on the other side was asking about Bihar-Uttar Pradesh also. These are the disputes regarding the demarcation of boundaries on the ground.

श्री ब्रब्दुल रहमान शेख: मैं सरकार से यह दरयापत करना चाहता हं कि जो जवाव उन्होंने दिया है उसमें वहा है जिन स्टेट्स का मेंशन किया है उनके इलावा दूसरे स्टेट्स भी हैं जहां पर बाऊंडरी डिसप्युट्स हैं जैसे हिमाचल प्रदेश, जम्मू ग्रीर काश्मीर, बिहार शौर य पी । इनका कोई जिक मंत्री महोदय ने नहीं किया है। (ब्यवधान) ग्राप वैठिए । मैं यह दरयापत करना चाहना हं कि फाइनली तौर डिसप्यट्स को हल करने के लिए क्या सरकार कोई ऐसी एजेंसी मुकर्रर करने का ? जिससे वन्स रयात रखती है द्याल ये तमाम डिसप्युट्स

दूसरा इसी तरह से जो बार-बार सवाल उठता है श्रनबील्डी स्टेट के बारे में श्रौर री-श्रार्गेनाईजेशन के बारे में तो क्या गवर्नमेट द्वारा रीश्रार्गेनाईजेशन करने के लिए स्टेट्स रीश्रार्गेनाईजेशन कमीशन बैठाने का इरादा रकती है या नहीं ?

झानी जैल सिंह : चेयरमैन साहब. सवाल है, वह केबल वाऊंड़ी डिस्प्यूट का है। स्टेट रीआर्गेनाईजेशन कमीशन के बाद जो फैसला हम्रा उसके मताबिक यह था कि जहां-जहां कोई डिस्प्यूट रहे हों वे दोनों स्टेटस मिलकर रिजाल्व करेगे । भ्रगर वे दोनों ग्रापस में बैठकर रिजाल्व न कर सकें तो सेंटल गवर्नमेंट उसके सम्बन्ध मे श्रापस में उनको बातचीत करवाने मे सहायता करेगी, भ्रव तक वात यह रही है। स्टेट रीम्रार्गेनाइजेश**न** के वाद रारकारें बदलती रही मुख्य मंत्रियों की एक दो मीटिंगें हुई है। परन्तु कुछ दायरा उनके एग्रीमेट का नजदीक श्राया तो सरकार बदल गयी, दूसरे मुख्य मंत्री श्राए फिर उनकी मीटिंग हुई फिर सरकारें बदल गयीं तो इस तरह से इन कामों मे देर हो गई ग्रीर ग्रव इस वात की ग्राणा है कि मुख्य मंत्री मत्त्रिका बाऊंड़ी स्टेट्स के श्रापस में मिलेंगे, ग्रौर मिलकर बातचीत करेंगे । हमें ग्राणा है कि वे ग्रापस में निपटारा कर लेंगे। ग्रगर उसमे कोई दिक्कत हुई तो सेट्न गवर्नमेंट उनकी पूरी-पूरी सहायता करेगी ग्रौर उसमें कोई बहुत झगडा पड़ने की बात नहीं है, यह एक मुल्क की ग्रपनी भन्दहनी बात है, यह निपट सकती है मैं यह समझता हं कि म्रानरेबल मेम्बरों को इस मामले में बहुत सेंमिटिव होने की जरूरत नही है।

श्री भ्रन्दुल रहमान शेख : सेकेंड सप्लीमेटरी क्वेश्चन मुझे पूछना है ।

MR. CHAIRMAN: You have no second supplementary question.

श्री रामेश्वर सिंह : मैंने पहले हाथ उठाया था ।

श्री सभापति: पहले ग्रीर वाद में नहीं, नए लोगों को चांस दे रहा हूं।

KRISHNAN: I would SHRI U. R. like to ask the Minister whether, in view of the prevailing circumstances, there is any proposal under Government's consideration to set up again another States Reorganisation Commission. Previously while Andhra Pradesh and Tamil Nadu constituted a composite State, Tirupati was under Tamil Nadu....

.MF CHAIRMAN: No, this does not arice.

SHRI U. R. KRISHNAN: This is an important question, Sir, I want to ask whether Government will come forward to persuade Andhra Pradesh to hand over Tirupati to Tamil Nadu.

MR. CHAIRMAN: This question does not arise.

SHRI PATTIAM RAJAN: Let the Minister reply.

SHRI YOGENDRA MAKWANA: There is no such proposal under consideration of the Government.

MR. CHAIRMAN: In any case does not arise. Now, Mr. Sultan Singh.

श्री सुलतान सिंह: क्या मंत्री जी यह बताने की कृपा करेंगे कि पंजाब रीम्रार्गे-नाईजेशन के वाद जो पंजाब और हरियाणा का बाऊंडरी डिसप्यूट्स था जिसका भारत सरकार ने फैसला किया श्रौर जिसके मताबिक चंडीगढ पंजाब को जाएगा तथा फाजिलका ग्रौर अवोहर हरियाणा को जाएगा, सरकार उस फैसले को कब तक इम्पलीमेंट करेगी, मैं सरकार से यह जानना चाहना हूं।

श्री योगेन्द्र मकवागाः मैंने जुरू में में ही बताया कि जिस राज्य के सहयोग से वह हो सकता है और जब दोनों राज्य सहयोग देंगे तो यह सब डिसप्युट सेटल हो सकते हैं।

डा० स्द्र प्रताप सिंह : ग्रादरणीय सभा-पनि जी, मैं ग्राप के माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि क्या यह सत्य है कि राष्ट्र मे साम्प्रदायिक शक्तियां हैं वे इन विवादों को निरतर उलझाने का प्रयास कर रही हैं।

श्री योगेन्द्र मकवाणा . माननीय सदस्य की बात में तथ्य है।

SHRI KRISHNA CHANDRA PANT: The Chief Minister of Karnataka a few days back raised the issue of the inter-State boundaries dispute with Kerala. Is it a part of the Central Government's strategy to leave this matter to the State Chief Ministers to raise it whenever they like or is the Centre going to intervene at least to the extent of seeing that the timing of raising these disputes is when the Centre thinks it best? What is the initiative that the Centre is taking in this regard apart from merely expressing the hope that it will sort these out? (Interruptions)

MR CHAIRMAN: Just a minute.

SHRI YOGENDRA MAKWANA: Sir honourable Home Minister has explained the position and said that at various times efforts were made to settle the disputes, but, because of the change of Governments, it has remained as it is. (Interruptions)

SHRI KRISHNA CHANDRA PANT: No. Sir. That is not possible. Sir, the Chief Minister of Karnataka has issued a statement. A news report has appeared now and it is not that the Government of India is not aware of Is it that with its consent he has issued the statement or is it that in spite of Government of India's dissatisfaction with him that he has is29

sued that statement? Do they approve of it or not?

SHRIMATI INDIRA GANDHI: No permission was taken, Sir.

MR. CHAIRMAN: Yes, Mr. Kul-karni.

SHRI PATTIAM RAJAN: Sir, where is the answer? (Interruptions)

MR. CHAIRMAN: Yes, Mr. Kul-karni.

SHRI ARVIND GANESH KUL-KARNI: Sir, may I know from the honourable Home Minister whether he is aware of the fact that a statement was made by the Prime Minister in Kolhapur during the election time that the border dispute between Karnataka and Maharashtra would be solved ofter the elections were over? I would like to know also whether it is true...(Interruption)...You wait, Mrs Margaret Alva. Sir, I would also like to know whether it is true that the Prime Minister mentioned that the border dispute has a very low priority. (Internuptions)

SHRIMATI MONIKA DAS: Mr. Kulkarni, there is no dispute between Karnataka and Maharashtra. (Interruptions)

SHRI ARVIND GANESH KUL-KARNI: Sir, I want to know from the Home Minister which of the Statements of the Prime Minister is true Secondly, Sir, the initiative to be taken by the Home Minister will never come, even for a hundred years to come. But he is responsible for solving the problem. Then, Sir, as far as the assurance of the Prime Minister is concerned, the Centre has to take the responsibility.

SHRIMATI INDIRA GANDHI: Sir, I am sitting here. It is extraordinary that questions about my statements are being discussed with another minister.

Sir. I have always maintained that all disputes should be settled as soon

as possible and with the greatest satisfaction or, rather, the least dissatisfaction to the people concerned This is all that I have said either when delegations have come to meet me or in any public or private forum. My stand remains the same. It is unfortunate that we have these disputes, and we should try to settle them. The only thing is that when there are so many major problems and tensions, we should not add to them. This would not lead to a successful solution of such problems either. It is only when there is...

SHRI ARVIND GANESH KUL-KARNI: What about the time-limit for it?

SHRIMATI INDIRA GANDHI: There can be no time-limit. In such matters you cannot have any time-limit. We must try to solve them as soon as possible. Now, the honourable Member knows that even on his side...(Interruptions)...in his Party also, there are two different opinions as in every party. (Interruptions)

MR. CHAIRMAN: I cannot call everybody. Yes, Mr. Manubhai Patel.

SHRI MANUBHAI PATEL: this is really a very sensitive issue and it is not an issue of the Government only, but it is also a national issue and it should be settled amicably. The only criterion should be the administration and the economic growth of the concerned States so that the local people do not have the feeling that there is imbalance and all that. Now, Sir, I would like to know one thing. There are distant areas in the country like Diu and Daman and Dadra and Nagar Haveli. Now, Diu is in one corner of Saurashtra and it is administered from Goa, Daman is also like that. Then, Dadra and Nagar Now it is Haveli are tribal areas very difficult. Only last week House passed an amendment Bill rethe creation of a Special High Court Bench there. May I know whether this issue will also be settled at the earliest so that the people will

have the feeling that they are not left behind as far as the growth is concerned?

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MR. CHAIRMAN: You are raising an issue which is quite alien to this... (Interruptions) I do not think I can allow any more ramifications of this question. (Interruptions) The Question Hour is over, unless the House decides to extend it. (Interruptions)

WRITTEN ANSWERS TO QUES-TIONS

Tribal Population and Scheduled Castes people living below the poverty line

*222, SHRI SWAMI DINESH CHANDRA: SHRI N. K. P. SALVE:

Will the Minister of PLANNING be pleased to state:

- (a) whether on the eve of the Sixth Five Year Plan, Government have collected facts and figures relating to the (i) tribal population; (ii) scheduled castes people; and (iii) others in the country who are living below the poverty line; and
- (b) if so, what are the details in this regard, and what is the percentage that such population; bears to the total tribal, scheduled castes and other population in the country?

THE MINISTER OF PLANNING LABOUR (SHRI NARAYAN ANDDATT TIWARI): (a) and (b) No, Sir. Separate estimates of scheduled castes/scheduled tribe population below the poverty line are not available. According to the available information, the number of people below the poverty line as in March, 1978 was estimated at 30.46 crores in the country. The above estimates were derived by using the poverty line of Rs. 65 per capita per month on the basis of 1977-78 prices corressconding to minimum daily calorie requirement of 2400 per person in rural areas and the poverty line of Rs. 75 corresponding to calorie requirement of 2100 in urban areas.

Dereservation of CSS Grade I posts

*223. SHRI SYED AHMAD HASHMI:

SHRI Ng. TOMPOK SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that vacancies in Grade I of the CSS which occurred during 1980 were dereserved;
- (b) whether it is also a fact that SC|ST Section Officers with 8 years' Service as on 30-6-1980 were eligible for promotion against these dereserved vacancies without bringing any extraneous factors but were not promoted; and
- (c) if so, what are the reasons therefor and what corrective measures are proposed to be adopted to avoid recurrence of incidents of unwarranted dereservation of vacancies in future?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIA-MENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) No, Sir.

- (b) No, Sir.
- (c) Does not arise.

Location for the New Naval Academy

- *227. SHRI PATTIAM RAJAN: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government have taken a decision regarding the location of a New Naval Academy;
- (b) if so, what are the details thereof; and
- (c) if the answer to part (a) above be in the negative, what are the reasons for the delay?